

IN THE INCOME TAX APPELLATE TRIBUNAL
[DELHI BENCH "E" : DELHI]

BEFORE SHRI CHALLA NAGENDRA PRASAD, JUDICIAL MEMBER
AND
SHRI ANADEE NATH MISSHRA, ACCOUNTANT MEMBER

आ.अ.सं./I.T.A No. 8930/Del/2019

निर्धारणवर्ष /Assessment Year: 2011-12

M/s. Orient Clothing Company Pvt. Ltd., 1-E/15, Jhandewalan Extension, New Delhi - 110 055.	बनाम Vs.	ACIT Circle : 19 (1) New Delhi.
PAN No. AAACO1779K		
अपीलार्थी / Appellant		प्रत्यर्थी / Respondent

निर्धारितकीओरसे /Assessee by :	Shri Aman Garg, Advocate;
राजस्वकीओरसे / Department by :	Shri Anuj Garg, Sr. D. R.;

सुनवाईकीतारीख/ Date of hearing :	28/06/2022
उद्घोषणाकीतारीख/Pronouncement on :	28/06/2022

आदेश / O R D E R

PER C. N. PRASAD, J. M. :

1. This appeal is filed by the assessee for assessment year 2011-12 against the order of the Id. Commissioner of Income Tax (Appeals)-22, [hereinafter referred to CIT (Appeals)] New Delhi, dated 30.08.2019.

2. The assessee through his Authorized Representative's letter dated 28.06.2022 submitted that the assessee has opted to settle the dispute involved in the impugned appeal under The Direct Tax Vivad Se Vishwas Scheme, 2020 and has already filed Form Nos. 1 and 2 under the Scheme and also received order in Form No. 5 for full and final settlement of taxes under the said Act. Therefore, the appeal of the assessee may be allowed to be withdrawn.

3. On careful consideration of the fact it is found that Form No. 5 has been issued to the assessee by the Department on 24th May, 2022 under The Direct Tax Vivad Se Vishwas Act, 2020 for full and final settlement of taxes. Therefore, the appeal of the assessee for Assessment Year 2011-12 is allowed as withdrawn and hence dismissed.

4. In the result, appeal of the assessee is dismissed.

Order pronounced in the open court on : 28/06/2022.

Sd/-
(ANADEE NATH MISSHRA)
ACCOUNTANT MEMBER

Sd/-
(C. N. PRASAD)
JUDICIAL MEMBER

Dated : 28/06/2022.

MEHTA

Copy forwarded to :

1. Appellant;
2. Respondent;
3. CIT
4. CIT (Appeals)
5. DR: ITAT

ASSISTANT REGISTRAR
ITAT, New Delhi.

Date of dictation	28.06.2022
Date on which the typed draft is placed before the dictating member	28.06.2022
Date on which the typed draft is placed before the other member	28.06.2022
Date on which the approved draft comes to the Sr. PS/ PS	28.06.2022
Date on which the fair order is placed before the dictating member for pronouncement	28.06.2022
Date on which the fair order comes back to the Sr. PS/ PS	28.06.2022
Date on which the final order is uploaded on the website of ITA	28.06.2022
Date on which the file goes to the Bench Clerk	28.06.2022
Date on which the file goes to the Head Clerk	
The date on which the file goes to the Assistant Registrar for signature on the order	
Date of dispatch of the order	